

I. REPORT AND ACCOUNTS (1ST JAN. 1975 TO 31ST MARCH, 1976) OF THE MISHRA DHATU NIGAM LIMITED, HYDERABAD AND AUDIT REPORT THEREON AND RELATED PAPERS.

II. REPORT AND ACCOUNTS (1975-76) OF THE HINDUSTAN AERONAUTICS LIMITED, BANGALORE AND AUDIT REPORT THEREON AND RELATED PAPERS

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : I beg to lay on the Table a copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Second Annual Report and Accounts of the Mishra Dhatu Nigam Limited, Hyderabad, for the period from 1st January, 1975, to 31st March, 1976, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library, *See No. LT-307/77.*]

(ii) Annual Report and Accounts of the Hindustan Aeronautics Limited, Bangalore, for the year ended the 31st March, 1976, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. *See No. LT-306/77.*]

RESERVE AND AUXILIARY AIR FORCES, ACT (SECOND AMENDMENT) RULES,

1976 SHRI JAGJIVAN RAM : Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Defence Notification S.R.O. No. 295, dated the 27th November, 1976, publishing the Reserve and Auxiliary Air Forces Act (Second Amendment) Rules, 1976, under subsection (4) of section 34 of the Reserve and Auxiliary Air Forces Act, 1952. [Placed in Library. *See No. LT-308/77.*]

NAVAL CEREMONIAL CONDITIONS OF SERVICE AND MISCELLANEOUS (FIRST AMENDMENT) REGULATIONS, 1977.

SHRI JAGJIVAN RAM : Sir, I also beg to lay on the Table a copy (in English and

Hindi) of the Ministry of Defence Notification S.R.O. No. 8(E), dated the 19th March, 1977, publishing the Naval Ceremonial Conditions of Service and Miscellaneous (First Amendment) Regulations, 1977, under section 185 of the Navy Act, 1957. [Placed in Library. *See No. LI-309/77.1*]

REPORT AND ACCOUNTS (1975-76) OF THE INDIAN INSTITUTE OF MASS COMMUNICATIONS, NEW DELHI.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI LAL K. ADVANI) : Sir, I beg to lay on the Table a copy (in English and Hindi) of the Annual Report and Accounts of the Indian Institute of Mass Communications, New Delhi, for the year 1975-76. [Placed in Library. *See No. LT-310/77.1*]

REPORT AND ACCOUNTS (1974-75) OF THE TAMIL NADU FOREST PLANTATION CORPORATION LIMITED, TIRUCHIRAPALLI AND AUDIT REPORT THEREON

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI LAL K. ADVANI) : Sir, on behalf of Shri Parkash Singh Badal. I beg to lay on the Table, under sub-section (3) of section 619 A of the Companies Act, 1956, read with subclause (iv) of clause (c) of the Proclamation, dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu, a copy of the First Annual Report and Accounts of the Tamil Nadu Forest Plantation Corporation Limited, Tiruchirapalli, for the period ended the 31st March, 1975, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. *See No. LT-392/77.*]

BIHAR HINDU RELIGIOUS TRUSTS (SECOND AMENDMENT) ORDINANCE,

1977 THE MINISTER OF EDUCATION SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER) : Sir, I beg to lay on the Table, under clause (2) of article 213 of the Constitution, read with sub-clause (iv) of clause (c) of the Proclamation dated the 30th April, 1977,